

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 684 OF 2007

BACHU SINGH

..... APPELLANT

VERSUS

C.B.I.

..... RESPONDENT

O R D E R

1. We have heard the learned counsel for the parties.

2. In the light of the facts that have been brought out before us by Ms. Binu Tamta, learned counsel for the appellant, particularly, that cognizance under Section 419 of the Indian Penal Code had been taken on the 12th April, 2004, after the matter had been remanded by the High Court which also made the matter outside limitation, we feel it appropriate that the matter should be remanded to the High Court. The High Court is requested to render its opinion after making a complete assessment of the facts and on the merits of the controversy. The order impugned is, accordingly, set aside.

3. The appeal is allowed to the above extent.

.....J
[HARJIT SINGH BEDI]

.....J

[CHANDRAMAULI KR. PRASAD]

NEW DELHI
FEBRUARY 17, 2011.

